

he order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail mentioning.phc-bih@gov.in

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

| Sl.No. | Name of Adv. With Ph.No. | Name of Party | Nature of Case | Reasons for Mentioning | Remarks |
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| (From 5.00 PM of 21.04.2022 to 5:00 PM of 23.04.2022) | | | | | |
| Civil Matters | | | | | |
| 1. | Pranav Kumar Jha 9473446323 | Dolly Singh @ Dolly Kumari | CWJC No. 21443/2018 | The aforesaid case is not listed before any of the Hon'ble Bench whereas the cases filed after this is listed before the Hon'ble benches of this Hon'ble Court. So it may be listed before the appropriate bench for the ends of justice. | No Urgency |
| 2. | Pranav Kumar Jha 9473446323 | Sharmili Kumari | CWJC No. 6893/2019 | The aforesaid case is not listed before any of the Hon'ble Bench whereas the cases filed after this is listed before the Hon'ble benches of this Hon'ble Court. So it may be listed before the appropriate bench for the ends of justice. | No Urgency |
| 3. | Kumar Ravi Shankar 9234799405 | Kameshwar Yadav | CWJC No. 20670/2021 | Petitioner is fourth grade employee of LNMS College Birpur Supaul under BNMU Madhepura his arrear of salary due from in the year 2010 petitioner is starvation. Kindly heard this matter as early as possible. | May be mentioned before the respective Bench only where the matter is listed |
| 4. | Kumar Ravi Shankar 9234799405 | Shree Niwash Sharma | CWJC No. 20349/2021 | His land was used by Water Resource Department by way of Jal – Jivan – Haryali and there after department without paying his rent escape away and petitioner approach bottom to top of department but his due amount not been paid by authority. Petitioner is very poor agriculturist. | May be mentioned before the respective Bench only where the matter is listed |

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| 5. | Kumar Ravi Shankar 9234799405 | Ram Chandra Yadav | CWJC No. 4090/2021 | Petitioner's land wrongly occupies by the District Magistrate Supaul and file objection along with notice inspite that ignoring all points respondents directed to construct the building of degree college. | May be mentioned before the respective Bench only where the matter is listed |
| 6. | Kumar Ravi Shankar 9234799405 | Dr. Phulo Paswan | CWJC No. 23928/2019 | Petitioner's arrear of salary dues against the respondents, so long back now petitioner's son medical student abroad illegible asked to deposit fees due not granting the arrear illegible. Kindly heard this as early as possible. | No Urgency |
| 7. | Kumar Ravi Shankar 9234799405 | Shilanath Pathak | CWJC No. 10895/2019 | Petitioner's land are by way of Tauzi documents respondents none muted. The D.M. Saharsa set a side remove back to D.C.L.R. to a Jamabandi has been created on favour of petitioner but on 28.09.18 since matter is kept pending petitioner land illegally. Kept by respondent No. 10 and 11. | No Urgency |
| 8. | Kumar Ravi Shankar 9234799405 | Akhilesh Kumar Thakur and Others | CWJC No. 9552/2019 | Petitioner's are qualified the teacher eligibility test (TET) and appointing authority not selected therefore petitioner approach before this court and on 26.03.2021 CA filed vide A.O. No. 1341/2021 but the same is not serve upon me and now department counselling for appointment announce the schedule. Kindly heard as early as possible. | No Urgency |
| 9. | Ashok Kumar 9955554879 | Pankaj Kumar Singh | CWJC No. 9193/2019 | That the matter related to P.D.S. licence, the said case filed on 08.04.2019 the said case not list, so kindly list the case priority basis. | No Urgency |
| 10. | Binit Kumar 9431042281 | Sanjeev Kumar Jaiswal and Others | CWJC No. 2622/2022 | The matter relates to pay revision and recovery sought from salary of the petitioners. Earlier on identical matter has been heard by the Hon'ble Court in CWJC no. 2783/2021 "Chandrakant Vs. State", Next date of hearing has been scheduled on 26-04-2022. Kindly place this | May be mentioned before the respective Bench only where the matter is listed |

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| | | | | matter alongwith CWJC No. 2783/2021. | |
| 11. | Zeya Ismail 9819035906 | ABC | CWJC No. 5960/2022 | <p>The writ petition has been filed by the victim through her father, who is a rape survivor, for medical termination of the pregnancy with foetus of more than 26 weeks (+/- 2 weeks) along with other allied prayers.</p> <p>The victim is a minor aged about 16 years who has been raped by a local neighbour on multiple counts which has led to the pregnancy. It is not humane and dignified for her to give birth to the child conceive out of rape.</p> <p>The matter was earlier mentioned on 18.04.2022 which was allowed 'to be listed urgently' however, the same has not been listed as yet. (mentioning list attached) Hence, considering the fact that delay in disposal of this matter will lead to growth of foetus which may pose substantial risk to the health of the victim, this request for urgent listing and out of turn hearing may kindly be allowed.</p> | To be Listed urgently |
| 12. | Abhay Kumar Upadhyay 9525360911 | Sonu Kumar | CWJC No. 18786/2017 | <p>The petitioner was dismissed from his service dated 14/09/20Ff., only after 45 days of his joining as constable in CISF. The ground of termination is implication in a criminal case, in which he was already acquitted before the joining. The Case has been once heard dated 13/02/2018.</p> | To be Listed |
| 13. | Arvind Kumar 8541936674 | Nishant Kumar | CWJC No. 22878/2019 | <p>That above case has been filed for compassionate appointment. Respondent authority claim of compassionate appointment of petitioner has been rejected on 30-07-2019. That his father was posted as Peon. And petitioner filed representation and request before concerned authority</p> | No Urgency |

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| | | | | on 01.06.07. Petitioner is road become hand to mouth hence above case may be listed before the bench. | |
| 14. | Vijay Anand 9431024148 | Annu Kumari | CWJC No. 16919/2018 | Writ filed for issue a direction to the Respondent to accept the joining of the petitioner on the post of Constable at Bhagalpur on the basis of the result published by Central Selection Board for selection of Constable Patna in which petitioners have selected. The case is of the year 2018 and since then the petitioners waiting for joining, hence it may be taken out of turn. | No Urgency |
| 15. | Md. Najmul Hodda 9431495219 | Ashok Pandit | CWJC No. 23116/2018 | The petitioner in PDS dealer and his license has been cancelled by the S.D.O., Bhagalpur on 25.04.2017 without providing inquiry report as well as also granted only two days time for filing of show cause petition. This case may kindly heard on priority basis. | No Urgency |
| 16. | Md. Najmul Hodda 9431495219 | Dewta Mishra | CWJC No. 14150/2016 | The petitioner has been terminated from her service, without providing sufficient opportunity of hearing as she was "Asha" worker. This case may kindly be heard on priority basis. | No Urgency |
| 17. | Kumar Kaushik 9162920850 | Braj Nath Thakur and Another | CWJC No. 22613/2018 | The present application has been filed for quashing Rule 2 of the Lalit Narayan Mishra Economic Development and Social Change Institute Service Conditions Rules, 2017 whereby and where under Rule 9 of the Lalit Narayan Mishra Economic Development and Social Change Institute Service Conditions Rules, 2017 has been amended and the employees of the Institute have been directed to be governed under the Employee Provident Fund and the pension payable to them under the earlier | No Urgency |

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| | | | | unamended Rule has been taken away. The urgency is due to the fact that no pension is being paid to the writ petitioners and the retirement benefits received by them has been directed to be without prejudice to the respective rights and contentions of the parties vide order dated 08.10.2020 (by which the case was admitted for hearing) passed in the present case and thus cannot be used by the petitioners. | |
| 18. | Lalan Kumar Singh 9931686224 | Ravi Mahto | CWJC No. 20811/2013 | Petitioner has Retired and suffering from cardiatic and kidney damage. Matter relates to promotion of Time Bond and ACP and matter pending last about 8 years before this Hon'ble Court. Petitioner is struggling with life and death. | No Urgency |
| 19. | Dr. Anand Kumar 9431048010 8809111666 | Dr. Shanti Kumari Verma | MJC No. 1599/2018 | Hon'ble Mr. Justice A. Amanullah vide order dated 16.01.2018 passed in CWJC No. 8460/2016 (Order enclosed) directed the Opposite Parties No. 5 to 7 to ensure the payment of retiral dues in favour of the petitioner latest by 16.04.2018, but till date they have not paid the entire retiral dues along with arrear. Petitioner is 74 years old lady, suffering from so many ailments and she is in need of huge money for her treatment for saving her life. | No Urgency |
| 20. | Dr. Anand Kumar 9431048010 8809111666 | Krishna Kant Kumar | MJC No. 643/2022 Modification Petition (Arising out of CWJC No. 21814 of 2014) | This application has been filed for modification/clarification of order dated 05.04.2022 passed in CWJC No. 21814/2014 by this Hon'ble Court, who has been pleased to set aside the dismissal order. Petitioner attained the age of superannuation during pendency of the writ petition. This fact has been left in the order dated 05.04.2022 | To be Listed for modification |

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| | | | | passed by this Hon'ble Court. | |
| 21. | Mohit Raj 9673890789 | Neha Chandran | M.A. No. 76/2021 | The present case has been filed by the wife against the ex parte order of the principal Judge, Bhagalpur in restitution of conjugal right by which both the parties has been compromised and settled their dispute for one time settlement and filed a mutual divorce case on basis of compromise, so this case may be withdraw as on the basis of compromise, so may kindly list this case as soon as possible. | To be Listed |
| 22. | Jay Prakash Sharma 9507832265 | Jay Krishan Jha and Others | CWJC No. 18253/2014 | The D.C.L.R. Benipatti has illegally entertained a false and frivolous application of the private respondents and directed to C.O. to interfered with the valid right to the petitioners in respect of lands. | No Urgency |
| 23. | Prakash Sahay 9334115322 | Syed Raja Ahmed Sami | CWJC No. 24282/2018 | Civil Court has already decided in the favour of the petitioner but in contrary CO Gaya is wanting to pass an order by taking over the possession of the land. If any such order is passed in contrary to the present order passed by Civil Court petitioner will face an irreparable damage. | No Urgency |
| 24. | Shilpi Keshri 8987365744 | Kundan Kumari | M.A. No. 949/2019 | Ex-Parte Order has been passed by Principal Judge, Family Court Patna in Matrimonial Case No- 187 / 2018, that the petitioner has not been heard, being aggrieved by the said order MA No-949/2019 Kundan Kumari has been come to the knowledge of the petitioner that her husband is getting married after the said Ex-Parte Order and further the petitioner is severely ill with Jaundice and liver infection and therefore has been put on complete bed rest and hence, needs to be taken up as the petitioner is aggrieved by the | To be Listed |

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| | | | | Order passed by the Lower Court. (Doctor's report has been annexed with this Mentioning slip) | |
| 25. | Setu Prateek 7258095461 | Khudeka Khtoon @ Khodeja Khatoon | I.A. No. 1 of 2022 in Second Appeal No. 30 of 2020 | In the instant I.A. No. 1 of 2022 filed on 23/03/2022 in S.A. No. 30 of 2020, the Appellants have prayed for Injunction as the respondents are trying to change the physical feature of the subject matter of the Appeal by means of construction and hence the Injunction petition was filed, it is therefore prayed that either the I.A. No. 1 of 2020 in S.A. NO. 30 of 2020 be heard on merits or the entire Second Appeal be heard on merits because if the Injunction is not allowed the Appellants will suffer irreparable loss. | To be Listed for IA |
| 26. | Rana Ishwar Chandra 9835629919 | Vishwadeo Prasad Singh | C. Misc. No. 1114 of 2019 | The aforesaid civil misc. Case has been filed for set-aside order dated 11.09.2018 passed by Sub Judge-VI, Vaishali in Partition Suit No. 596/2004. In said suit residential house of the petitioner is involved which is 80-87 years old tiles (Khaparphose House) which is partly collapsed and the said house is likely to fully crash in absence of renovation and the petitioner will become unsheltered, by impugned order status quo has been granted on wrong submission of respondent, after 14 years of institution of suit. Hence the matter is very urgent kindly be heard on priority basis. Even, the I.A. No. 01/2020 has also been filed for early hearing, which is still pending. | To be Listed for IA |
| 27. | Jitendra Prasad Singh 9430955173 | Rohit Kumar Ravidas | CWJC No. 12100/2017 | This matter relates to selection and vide order dated 26.06.2019 passed in Civil Review No. 17/2019, Hon'ble Court was pleased to direct listing of writ petition | No Urgency |

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| | | | | after 4 weeks and as such this case may be listed for orders. | |
| 28. | Jitendra Prasad Singh 9430955173 | Urmila Devi | S.A. No. 222/2017 | In this appeal I.A. No. 06/2021 has been filed for sending the lower court record in the court below for preparation of Final decree, So this case may be listed for orders on petition before an appropriate bench on tomorrow. | To be Listed for IA |
| 29. | Manendra Kumar Sinha 9431046506 | Er. Jagdish Singh | LPA No. 153/2022 (Arising out of CWJC No. 9454/2021) | The petitioner pray's for unfreeze and unblock his ID. In a very arbitrary manner N.H.I.D.C.L. who is an unit of Govt. of India blocked the infracon ID of petitioner and debarred him to do any job under any project of NHAI for two years without any appropriate and cogent reason. Hon'ble Single Judge has not appreciated the matter and made wrong findings "that grievance of petitioner is against private respondent hence writ is not maintainable". Petitioner suffers irreparable loss due to illegal blockage of his Ifracon ID and facing much difficulties and financial crises due to lack of Job. Hence, the matter is urgent. | Office to verify |
| 30. | Sunil Kumar Karan 9835420540 | Anantashutos h Dwivedi | CWJC No. 5762/20 | The present case was filed in physical mode. The stamp reporter returned the file to remove defects. All the defects pointed out by the stamp reporter was been removed. I may be permitted to re-file the same in physical mode. | Refiling permitted |
| 31. | Rananjay Kumar 9835404482 | Ashok Singh | I.A. No. 01/2021 in CWJC No. 3255 of 2020 | The aforementioned that interlocutory petition is being filed for stay upon the operation of notices vide memo no. 579 dated 25.09.2021. Issued by the Circle Officer, Isuapur, Saran in which petitioners have been directed to vacate the land in question till the disposal of the instant writ application. Hence, matter is | To be Listed for IA |

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| | | | | urgent. | |
| 32. | Rananjay Kumar 9835404482 | Ravindra Pandey and Others | I.A. No. 01/2021 in CWJC No. 12441/2021 | This writ has been filed for restraining the respondents from dispossessing the petitioners from their land in question. The petitioners are very poor and have only piece of land in question for their livelihood. The respondent authorities are all set to dispossess the petitioners from their land. Hence matter is urgent. | To be Listed for IA |
| 33. | Durga Nand Jha 9939945223 | Ramanand Jha and Others | CWJC No. 13366 of 2018 | Case is related to revision of pension after drawing 6 th Pay Revision pursuant to Govt. Resolution. Pleadings are complete. Now 7 th PRC has come. The case may kindly be taken up at the earliest. | No Urgency |
| 34. | Durga Nand Jha 9939945223 | Paras Ram and Others | CWJC No. 193 of 2020 | The case was running on the Board from 06.03.2020 but has gone out of list. Several cases filed after this case have been disposed of. The case may kindly be taken up out of turn. | No Urgency |
| 35. | Durga Nand Jha 9939945223 | Pramod Kumar | CWJC No. 15295 of 2018 | The order removing the petitioner from the Post of Mines Development Officer is under challenge. Now another person on the basis of contract is to be appointed. The case may kindly be taken up out of turn. | No Urgency |
| 36. | Durga Nand Jha 9939945223 | Arvind Kumar Mishra and Others | CWJC No. 15080/2016 | Result related to Assistant Sanskrit Teachers for different schools are under challenge, several candidates are being appointed discriminating petitioners. Some of the petitioners are to cross the upper age of appointment. Matter may kindly be taken up out of turn. | No Urgency |
| 37. | Durga Nand Jha 9939945223 | Mosomat Nibha Devi | CWJC No. 19762 of 2018 | Basgit Parcha, rejected by DM in Appeal No. 162/13 is under challenge. Unauthorised persons have now started pucca construction causing loss to widow petitioner. The case may kindly be taken up out of | No Urgency |

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| 38. | Lakshmikant Sharma 9470633374 | Jalandhar Bhaitha | CWJC No. 2027 of 2020 | Part public land is being encroached resulting in blockage of engrace and outgrace of house of petitioner. Though competent authorities passed the order for removal of encroachment from land but no action has been taken till date, hence matter may be heard on priority basis. | No Urgency |
| 39. | Rajesh Kumar Sinha 9304517556 | Kamlesh Kumar | CWJC No. 5943/2022 | That the bank account of the petition has been made on hold by GST officer without hearing him. So it may be treated urgent and listed and heard as soon as possible. | To be Listed |
| 40. | Devendra Kumar 9431094447 9931288907 | Vikash Verma @ Vikash Kumar Verma | C.W.J.C. No. 15462/2017 | In the above matter, I am mentioning on behalf of the Respondent No.10 for early hearing, because this case is pending since 2017 and Petitioner has joined other Service in the Motihari Court, he has no interest and Respondent No.10 is moving pillar to post being higher marks obtained by Respondent No. 10 for appointment of Panchyat Teacher, Petitioner has already lost his right before State Appellate Authority. Hence, the above matter may kindly be heard on priority basis in the interest of justice for Respondent No.10. | No Urgency |
| 41. | Ajit Kumar 9470664793 | Sita Ram Mandal | MJC-635/2021 In SECOND APPEAL No. 115 / 2008 | MJC-635/2021 has been filed for restoration of SECOND APPEAL no. 115 / 2008, which has been dismissed on 19-Jul-2019 for non-compliance of earlier pre-emptory order. The Respondents are trying to force out the Appellant's family from the peaceful possession of land, the house constructed thereon as well as they are also stopping them from cultivating the suit land. The MJC No. 635/221 should be heard at the | To be Listed for restoration |

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| | | | | earliest, so that the Second Appeal No. 115/2008 may be restored. | |
| 42. | Rupesh Kumar 8809469340 | Shivanandan Yadav @ Shiv Nandan Yadav | MJC No. 2115/2021 | Petitioner wants to withdraw this case. The same is arisen out of CWJC No. 11394/2021 ordered by Hon'ble D.B.-I (Hon'ble the Chief Justice and Hon'ble Mr. Justice S. Kumar). Now the petitioner wants to withdraw this petition. So kindly list this matter for withdrawal. | To be Listed for withdrawal |
| 43. | Khatim Reza 9431063641 | Shayesta Najmi and others | F.A. No. 2 of 2021 | The instant First Appeal filed on 20.10.2020 which has been registered as F.A. No.2 of 2021. I .A. No. 1 of 2021 has also been filed on 05.04.2021 for staying the proceeding of Execution Case No. 9 of 2020 arising out of T.S. No. 415 of 2013 pending before Sub judge-V Patna for affecting delivery of possession. The residential plot at Patna which is subject matter of the execution proceeding. It is humbly submitted that Appellants are in possession of the suit Plot and Jamabandi was created in favour of the appellants. If they will be dispossessed from their residential plots, the defendants -appellants shall suffer huge and irreparable. loss. I.A. may be listed for orders. | To be Listed for IA |
| 44. | Vinod Kumar 8271727777 | Shashi Ranjan Kumar | CWJC No. 9595/2021 | That the petitioners candidature has been rejected in the selection process for a Petroleum Retail Outlet which is under challenge in the present writ application. The Oil Company has undertaken fresh draw of lots and the steps of commissioning the said outlet is in process. The case is at serial no. 78 in the Hon'ble Court's list on 22.04.2022. It is therefore prayed that the matter may be taken up on priority as per | May be mentioned before the respective Bench only where the matter is listed |

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| | | | | the convenience of the Hon'ble Court. | |
| 45. | Ms. Roona 7759855601 | Jitendra Kumar Sinha | CWJC No. 3445/2018 | This matter was taken up by the bench of Hon'ble Mr. J. Mohit Kumar Shah on 14.03.2018. On this date the Hon'ble Court was pleased to direct the counsel for the State to file counter affidavit within 4 weeks and in the meantime directed to the state that the final order shall not be passed in the ongoing departmental proceeding till the next date of hearing. This matter has not yet being listed since 14.03.2018, to the prejudice of the state. Hence, prayed for early listing. | No Urgency |
| 46. | Avinash Shekhar 9835565775 | Sanjeet Kumar | MJC No. 1114 / 2020 | Petitioner seeks modification of order dated 16.10.2020 passed in CWJC No 6511 of 2020 for extension of time to file appeal. The matter was mentioned earlier and mentioning was allowed on 18.02.2022. However, the matter has been listed at the bottom of the list. | To be Listed for modification |
| 47. | Jay Prakash Sharma 9507832265 | Ajit Kumar Sinha | MJC No. 1856/2021 | This application is being filed for initiation of contempt of court proceeding against the respondent. Authorities for their, willful disobedience of order dated 16.04.2021 passed in CWJC No. 7247 of 2018 by Hon'ble Mr. Justice Mohit Kumar Shah. | No Urgency |
| 48. | Uttam Kumar Mishra 9431072093 | Munni Kumari | MJC No. 3630/2019 | Appellant is wife who has filed the instant appeal for transfer of the case filed by the husband from the jurisdiction of one district court to the other district court where she has been residing. | To be Listed |
| 49. | Prashant Sinha 9334142016 | Block Teachers Appointment Committee | IA No.01/2021 in CWJC.No.216 77 /2019 | The petitioner had filed an appeal before the State Appellate Authority against the order passed by the District Appellate Authority. The State Appellate | No Urgency |

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| | | | | Authority has allowed the appeal of the petitioner. Now the Block Teacher's Selection Committee has filed this writ application and without any stay order the petitioners have stopped paying salary to the petitioner, despite the fact that he is working. The case may be heard urgently as the petitioner is not getting any salary. | |
| 50. | Aditya Mishra 8789385063 | Md. Noor Alam | CWJC No. 7813/2019 | The present CWJC has been filed for setting aside the order dated 15.01.2019 passed in Appeal No. 657/2008 by the State Appellate Authority, Patna. That the wife of the petitioner is seriously ill and is admitted in hospital. Medical papers are attached with this mentioning slip. | No Urgency |
| 51. | Sagar Suman 7004085236 9470030009 | Pappu Kumar | CWJC No. 20157 of 2018 | Petitioner has filed the present writ application for quashing the order of his dismissal and reinstatement as constable. The matter was filed in September 2018. Subsequently a counter affidavit on behalf of the respondents was filed on 14.12.2018 and a rejoinder to the same on behalf of the petitioner was filed on 31.01.2019. After several mentioning it was listed to be heard before Hon'ble Mr. Justice Chakradhari Sharan Singh on 21.12.2019. Lastly it was carried forward to 04.01.2020 and afterwards it has remained delisted till date. Matter is still ripe to be heard. During the lockdown, it was also mentioned a couple of time through the process of mentioning as mentioned above but could not be taken up on list. In light of the facts and circumstances stated, it is being prayed before Your Lordship to Kindly treat as | To be Listed |

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| | | | | case as urgent for being heard at the earliest for the ends of justice to the petitioner. | |
| 52. | Kumar Kaushik 9162920850 | Sandeep Kumar and Others | CWJC No. 15469/2017 | The present writ application has been filed for quashing that portion of the result published on 06.10.2017 by the respondent commission against advertisement no. 22/14 issued for appointment of Assistant Professors in various Engineering/ Polytechnic Colleges in the subject of Mechanical Engineering, whereby and where under the candidature of the petitioners among others, has been rejected since their M.Tech./ B.Tech degree has not been found to be in the relevant subject. The urgency is due to the fact that the subsequent selection process is underway in which the vacancies may be filled up. | No Urgency |
| 53. | Md. Ziaul Quamar | Amit Kumar | CWJC No. 17183/2021 | The Respondent B.N. Mandal University has not yet published the result of petitioner of B.C.A. (H), Part-III Examination 2020, though the petitioner has passed in each and every papers in subsequent compartmental examination. Due to non-publication of result of the petitioner, the carrer of petitioner is at stake. The matter is urgent and so, hence, it may kindly be taken up at the earliest. | May be mentioned before the respective Bench only where the matter is listed |
| 54. | Ranjeet Kumar 9234945387 | Harshvardhan Baheti | CWJC No. 2647/2020 | This writ may kindly be permitted to be withdrawn. As per instruction of the client with liberty to file fresh writ when occasion arise. For Withdrawal. | To be Listed for withdrawal |
| 55. | Devendra Kumar 9431094447 9931288907 | Anita Devi | C.W.J.C.No.20 573/ 2019 | The above writ application was heard on 15/10/2019 and notice was issued to private Respondent No. 10 by Hon'ble Mr. Justice Anil Kumar Upadhayay and also office was directed to list this | No Urgency |

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| | | | | <p>case after service of notice i.e. on 18/11/2019 but till date the said case has not been listed, whereas private respondent No.10 has already been appeared and pleading is complete.</p> <p>Hence, being urgency the above writ application may kindly be heard on priority basis.</p> | |
| 56. | Durga Nand Jha 9939945223 | Pratima Chakravarti and Ors. | CWJC No. 8402 of 2017 | The matter is relating to payment of salary from 2015 onwards. Matter is squarely covered with orders of this Hon'ble Court contained in Annexures 8, 9,10 and 11 of Supplementary Affidavit. The case may be disposed of in terms of Annexure 8 to 11. The case may kindly be placed for orders out of turn. | No Urgency |
| 57. | Durga Nand Jha 9939945223 | Umesh Prasad Jha | LPA No. 1336 of 2019 | The present Appeal has been filed against the judgment dated 29.07.2019 passed in CWJC No. 22893 of 2013 whereby writ application was dismissed without appreciating that principle of natural justice was violated. The case may kindly be placed for Admission out of turn. | No Urgency |
| 58. | Rabindra Kumar Priyadarshi 9931044121 | Shambhu Nath Das | CWJC No. 9143/ 2018 | Petitioner does not want to persue the matter before this Hon'ble Court. Hence prayer is for withdrawal of the same. | To be Listed for withdrawal |
| 59. | Abhishek Anand 9771402750 | Deepika Kumari | MJC No. 636 of 2021 | That the petitioner is a married lady who is working and who is seeking transfer of her matrimonial case from Patna to Begusarai. She cannot travel on daily basis from Begusarai to Patna. Stay is granted in this matter and it was supposed to be listed after service of notice on sole respondent. The sole respondent has appeared but the matter has not been listed. The order sheet is annexed herewith. The married life of the woman is getting ruined. Hence matter | To be Listed |

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| | | | | needs out of turn hearing. | |
| 60. | Gaurav Prakash 7856051472 | Sugandh Kumar and Ans. | EC-BRHC01-34079-2022 | The petitioner's house has been sealed and now the respondent authorities are taking possession of the petitioner's home on 27.04.2022 by ousting the petitioner and his family from their residential home and the petitioner and his family has no where to go. | To be Listed once case no is generated |
| 61. | Mukesh Kumar, Mob. No. 8986271729 | The Union of India and Others | CWJC No. 4656/2020 | Respondent was working as Divisional Accountant under Accountant General Bihar. On the order of competent authority he appeared and passed divisional accountant Grade Exam 2016. All of a sudden after more than 02 years, he was reverted. The CAT Patna bench set aside the order on 25/02/2019. But in order to save from contempt the Union of India has filed the writ petition which is pending since 2020. several similarly situated have been allowed but respondent has singled out and is facing great hardship. Hence it may be listed urgently. | No Urgency |
| CRIMINAL MATTERS | | | | | |
| 62. | Manish Kumar Singh, Mob. No.9934303088 | Rikki Kumar & Ors. | Cr. Misc. No. 19837/2022 | The petitioner namely Jitendra Kumar is under treatment of orthopaedic surgeon, under which implant removal is urgent fixed due date for operation has been passed much before presently facing serious health issue, regarding this ignoring this alarming sick situation sith causes permanent disability as per doctor advice, Emergency operation is required. Hence the urgency. | May be mentioned before the respective Bench only where the matter is listed |
| 63. | Mr/Ms Shekhar Kumar Singh, Mob. No. 9939608952 | Kailash Singh & Other | Cr. W.C.J.C. No. 278/2022 | In the above mentioned case petitioner for praying for initiated the proceeding under section 144 Cr. P.C. over the land of the petitioner because the Respondent no. | May be mentioned before the respective Bench only where the |

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| | | | | 11-14 they were threatens to the petitioner for demand of extortion money and due to non fulfil ment of demand they are trying to encroach the land of petitioner and also creating nuisance over the land of the petitioner praying for listed the case on Monday. | matter is listed |
| 64. | Ajayram Sharma, Mob.No. 9431646409 | <i>Gajadhar Lal Das@Gajadhar Das & Another</i> | Cr. Misc.No. 32196/2019 | From the entire allegations made no case has been out against the petitioner so the proceeding started against the petitioners is abuse of the process of law court. Further court is bent upon opening the case and as such the matter is very urgent. | No Urgency |
| 65. | Md. Najmul Hoda, Mob. no. 9431495219 | Md. Bablu | Cr. Appeal (SJ) No. 1276/2022 | The appellant has been granted provisional for one month for confirmation by this Hon'ble High Court vide order dated 5.4.2022 passed heard special Judge (Pocso) - II Bhagalpur, This case may kindly be listed before appropriate bench for provisional bail. | To be Listed for confirmation of provisional bail |
| 66. | Md. Najmul Hoda, Mob. no. 9431495219 | <i>Md.Banti@ Afroj</i> | Cr. Appeal No. 530/2021 (DB) | The appellant is in jail since long and vide order dated 22.3.2022 .The appeal was admitted and call for L.C.R. and prayer for will consider after receipt of LCR passed by hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. justice Rajeev Ranjan Prasad. L.C.R. has been received on 28.03.22. This case may kindly be listed. | To be Listed subject to the availability of digitized record |
| 67. | Parmod Kumar, Mob. No. 9334949125 | <i>Pappu Singh@Mathura Singh</i> | I.A.- 3/2022, Cr. Appeal No. 1133 of 2017 | That the appellant is the sole appellant that the appellant is in judicial custody for more then 8 years. Kindly put up this matter for the hearing under the hearing of 'For order'' to grant regular bail to the appellant. | To be Listed subject to the availability of digitized record |
| 68. | Mr. Ajay Kumar Tiwari, Mob.No.99058 85444 | Jawahir yadav and Another | I.A. No. 2 of 2022 in Cr. App.No. 1390 of 2017. | In above noted case petitioner /Appellant are in custody since 22.8.2017 and 27.5.2015. | To be Listed subject to the availability of digitized record |

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| 69. | Shailendra kumar Singh, Mob. No.9431497463 | Birbal Kumar Mehta @ Birbal @ Birbal Mehta | Cr. App.No. 832/2018 (DB) | The I.A. no. 02/2022 has been filed for bail on behalf of the aforesaid appellant in the instant appeal and appellant is in jail since 24/10/2016. So it is humbly prayed that that the aforesaid case may be heard as early as possible. | To be Listed subject to the availability of digitized record |
| 70. | Shailendra kumar Singh, Mob. No.9431497463 | Kiran Devi and Another | Cr. Misc. No. 12762/2022 (A Bail) | Both the petitioners are ladies and there is no specific allegation rather there is general and omnibus allegation. The specific allegation against husband and dever of the petitioners and due to admitted land dispute both the ladies were also falsely implicated in the present case along with their entire family members and the police are harassing the petitioners. So the aforesaid case may be heard as early as possible. | May be mentioned before the respective Bench only where the matter is listed |
| 71. | Ram kishun Prasad | Tej Pratap Pandey | Cr. Misc. No. 38975/2019 | In the above noted case cancellation of Bail granted by Hon'ble Mr. Justice Rajendra Kr. Mishra in Cr, Misc. No. 37468/2017 in connected with the Muffasil (Manuapur) P.S. case No. 199/2017. That earlier case has been D.F.D. and on 04.03.2020 already restored by Hon'ble Mr.Rajendra Kr. Mishra, so it may be place for appropriate Bench. | To be Listed |
| 72. | Avinash shekhar , Mob. No. 9835565775 | Sanjeet Kumar | Cr. WJC 125/2021 | The case was filed on 09.12.2020, But the same is listed in any consolidated list. The instant case is squarely covered by the judgement of this hon'ble Court in Cr.WJCNo. 144/2021 and Cr. WJC no. 280/2021. | Office to verify and to be listed in order of seniority |
| 73. | Shilpi Keshri, Mob. No. 8987365744 | Dev kant Sah @ Devkant Kumar | Cr. App. No. 776/2022 (SJ) | That the present bail application has been filed for the grant of Regular Bail in connection with Mohiuddin Nagar P.S. Case No. 267 U/S 14(A)(2) SC/ST Act (AB). That the wife of the | May be mentioned before the respective Bench only where the matter is |

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| | | | | petitioner is seriously ill and has been referred to higher centre. The petitioner is the only bread owner of the family. Medical prescription is attached herewith. | listed |
| 74. | Ranvijay Singh 9334612716 | Sowarath Yadav @ Swarth Prasad | Cr. Misc. No. 144/2022 (A.Bail) | That aforesaid case petitioner has been falsely implicated in this case due to dirty village politics petitioner has no criminal antecedent. Petitioner daughter marriage ceremony is going to be solemnized on dated 09.05.2022. Petitioner is only person upon whom whole management of marriage of her daughter is depend under above circumstances kindly list this case as early as possible. | May be mentioned before the respective Bench only where the matter is listed |
| 75. | Kaushal Kishore 9835435871 | Nunulal Paswan @ Nunu Kumar | Cr. Appeal (SJ)- 1280/2017 | That I.A. No. 3/2022 for bail in Cr. Appeal (SJ) 1280/2017 has been mentioned on 04/04/2022 and same was directed to be listed subject to the availability of digitized record but till now not listed. Although petitioner is in custody since 9 years while sentence is as R.I. for 10 years. Hearing of appeal is not likely to heard in near future, so out of 10 years of sentence appellant has remained in jail for 9 years. Hence instant I.A. for bail may be heard in the interest of justice. | Office to verify and comply the earlier order passed on mention-slip |
| 76. | Sunil Kumar Karn 9835420540 | Pankaj Lal Das & Ors. | Cr. Misc. Token No. 20134/20 | The present case was filed in physical mode. The stamp reporter returned the file pointing out some defects to remove. All the defects have been removed. I may be permitted to re-file the same in physical Mode. | Refiling permitted |
| 77. | Durga Nand Jha 9939945223 | Amarnath Jha and Ors. | Cr. Misc. No. 42300 of 2017 | Cognizance order dated 03.09.16 is under challenge. The court below is adamant to proceed further. It would be abuse of process. The case is required to be taken up at the earliest. Several quashing matters have been listed. | No Urgency |

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| 78. | Devendra Kumar 9431094447 9931288907 | Babulal Sah @ Lalbabu Sah and others | Cr. Misc. No. 26437/2021 (A.B.) | The above Anticipatory bail, relates to section 307 I.P.C. and other allied sections this case was filed on 3rd march 2021 but till today always listed in consolidation list within Sl 50 petitioners having serious apprehension of their arrest. Hence, their bail application may kindly be heard on priority basis within top 10 cases. Hence, the above Anticipatory bail may kindly be heard on priority basis. | May be mentioned before the respective Bench only where the matter is listed |
| 79. | Devendra Kumar 9431094447 9931288907 | Chandra Mohan Kumar | Cr. Misc. No.12918/2016 (quashing) | In the above quashing application notice was issued to Opp. Party No.2 and stay was granted vide order dated 29/07/2016, Opp. Party No.2 has already appeared, proceeding of learned Court below is pending since long due to stay, as per certain condition, Petitioner was allowed Anticipatory bail but Petitioner has not followed the condition of this Hon'ble Court and learned Court below has cancelled the bail bond of the petitioner and Opp. Party No.2 is suffering from hardships with her children and living with her parents and petitioner is enjoying of stay granted by this Hon'ble court. Hence, the above case may kindly be heard on priority basis or vacated the stay granted by this Hon'ble court during pendency of this application. | No Urgency |
| 80. | Nilesh Kumar 9431442238 | Sunil Singh | Cr. Appeal (DB) No. 917 of 2015 I.A. No. 5 of 2021 | Conviction and sentence is R.I. for life under section 302/34 of the Indian Penal Code. Appellant is in custody since more than Eleven (11) years, hence it may kindly be listed for orders for consideration of the prayer for suspension of sentence and bail. | To be Listed subject to the availability of digitized record |
| 81. | Shivam 8884288850 | Jhandu Kumar @ | Cr. Misc. No. 27308 of 2021 | Earlier in this case the case diary was called for and the | Office to verify and |

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| | | Ravi Ranjan Kumar | | same has already been received on 24-02-2022 itself, hence, it may kindly be listed at the earliest. | comply the judicial order |
| 82. | Umesh Kumar Gupta 9199988802 | Nilam Devi @ Lilam Devi and Others | Cr.App (SJ) No. 762 of 2022 | The Present application has been filed for grant of Criminal Appeal and during pendency of the present application the Petitioner No. 01, 03, 05 and 06 has been surrender in below Court on 18-04-2022 and as such, the present Cr.App (SJ) No. 762 of 2022 has become infructuous and therefore, the petitioners seeks permission to withdraw the present Cr.App (SJ) No. 762 of 2022. | May be mentioned before the respective Bench only where the matter is listed |
| 83. | Sagar Suman 7004085236 9470030009 | Rahul Kumar | Cr. Appeal (SJ) No. 763 of 2022 | The petitioner is convicted under section 30(a) of Bihar Prohibition and Excise (Amendment) Act 2018 and Sentenced to 5 years of jail with one lakh fine. He is lying in jail since 31.01.2022. Petitioner's wife namely Richa Singh has delivered a baby on 1 5.02.2022(Birth card issued is Annexed). The newly born infant and his wife are in deficiency of the needed care and nutrition due to absence of their bread earner. The impugned judgment of conviction and order of sentence is bad in law and well as on facts, and therefore, there is every possibility of acquittal of the petitioner after admitting and hearing the appeal filed. | May be mentioned before the respective Bench only where the matter is listed |
| 84. | Rajesh Kumar 9431650988 | Rajesh Sah | Cr. Appeal (DB). No. 421 of 2016 | That in the above case appellant is in custody for more than 8 years and appellant has filed his prayer for bail vide I.A. No. 7 of 2022. Prayer is for early hearing of above mentioned case. | To be Listed subject to the availability of digitized record |
| 85. | Ajay Kumar 9470479012 | Kumar Kishor Das @ Munna | Cr. Misc. 34748/2019 | It is related quashing matters (FIR). May kindly withdrawal this case list for hearing. | To be Listed for withdrawal |

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| 86. | Devendra Kumar 9431094447 9931288907 | Sanjay Kumar Gupta | Cr.W.J.C. No. 1689/2019 | <p>The above criminal writ application is not listed anywhere, hence, the above criminal writ may kindly be listed before appropriate Bench. It is out of list. The above writ has been filed for proper investigation, the police is under political pressure as well as in collusion with accused persons consequently this case has been pending for more than two years. This case belongs to Advocate of Patna High Court his properties are being sold one by one.</p> <p>Hence, being seriousness of this Cr. writ application may kindly be listed on priority basis.</p> | No Urgency |
| 87. | Durga Nand Jha, 9939945223 | Rajesh Singh @ Raju Singh | Cr. Misc. No. 39405 of 2015 | <p>The case was lastly posted for Admission on 08.12.2021 and was carried forward to 09.12.2021 but till date it has not been posted. One I.A. No. 1/2021 has also been filed on behalf of informant on 20.09.2021. Case may kindly be listed at the earliest.</p> | Insufficient details |